

GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION No.2911
TO BE ANSWERED ON 27.03.2023

Continuous supply of coal in the country

2911. SHRI RAJENDRA GEHLOT:

Will the Minister of COAL be pleased to state:

- (a) whether Government has formulated any policy regarding import of coal for continuous supply of coal in the country, if so, the details thereof;
- (b) whether Government has taken any step to ensure more production of coal in the country and for timely payment of coal prices to the concerned companies, if so, the details thereof; and
- (c) the details of coal imported and the structure of the duty charged thereon during the last three years?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a): As per the current import policy, coal is kept under Open General License (OGL) and consumers are free to import coal from the source of their choice as per their contractual prices on payment of applicable duty.

(b): Government has initiated several steps to ramp up domestic coal production in the country in order to achieve self-reliance. Some of the major initiatives undertaken include Single Window Clearance, amendment of Mines and Minerals (Development and Regulation) Act, 1957 to allow captive mines to sell up to 50% of their annual production after meeting the requirement of the end use plants, production through MDO mode, increasing use of mass production technologies, new projects and expansion of existing projects, and auction of coal blocks to private companies/PSUs. 100% Foreign Direct Investment has also been allowed for commercial mining.

Coal Sales Dues are continuously being monitored by the coal companies and regular follow-up is done with consumers for early recovery. From time to time, coal sales dues of SEBs / State Gencos and Central Public Sector Undertakings are realized following settlement of accounts. The coal companies are also ensuring bilateral meetings to settle commercial disputes. Commercial disputes which cannot be settled bilaterally are referred to the Inter-Ministerial Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD).

(c): The details of imported coal during last three years are given below:-

| Year | Import of coal (MT) |
|---------|---------------------|
| 2019-20 | 248.54 |
| 2020-21 | 215.25 |
| 2021-22 | 208.93 |

The import duty on coal in the last three years is given below:

| Particulars | 2020-21 | 2021-22 | 2022-23 * |
|---|---------|----------------------|--------------------------------|
| Import duty on Coal and other types of coal | 2.5% | 1% BCD and 1.5% AIDC | 2.5% (1% BCD and 1.5% AIDC) |

* For a short-while, between 22.05.2022 to 19.11.2022, import duty for Anthracite and coking coal was exempted.
